

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

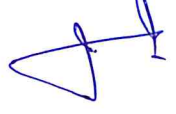

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/502/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : PARLE AGRO PVT LTD
NAME OF THE RESPONDENT(S) : GRISHI MANGO PRODUCTS & EXPORTS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Mrs. Jose John for M/s. King & Partridge	Counsel for Petitioner.	
2.	ANANT MERATHIA	Counsel for Respondent	

ORDER

Both the Parties alongwith their counsel are present. Both the counsel have submitted that the operational creditor and the corporate debtor have settled the issue between them amicably. In view of the settlement both parties have filed a joint memo specifying the terms and conditions of payment to be made by the operational creditor to the corporate debtor in black and white. The memo is taken on record and forms part of the order. In the circumstances, the petition is disposed of .



(K. Anantha Padmanabha Swamy)
Member (Judicial)